CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 570 of 1996

Tuesday, this the 16th day of July, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

B. Aboosala, S/o Khalib Haji, Graduate Teacher, Govt. High School, Kadamath.Residing at Beebiyakudi, Kadamath.

.. Applicant

By Advocate Mr M. R. Rajendran Nair.

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- The Director of Education, Union Territory of Lakshadweep, Kavaratti.
- The Administrator, Union Territory of Lakshadweep, Kavaratti.

.. Respondents

By Advocate Ms. Beena for Mr MVS Nampoothiri.

The application having been heard on 16th July 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges A-1 order transferring him from Kadamath to Minicoy. According to him, his personal circumstances call for compassion, and he can be retained at Kadamath itself.

- 2. Standing counsel took time on different occasions for filing a reply statement. So far no reply statement has been filed.
- 3. Standing counsel submits that there is an existing vacancy in which applicant can be accommodated till 4th of August, 1996. According to applicant, he

can be retained even beyond that.

- 4. It is not for us to go into these matters.

 A-8 representation is pending before respondent
 Administrator, and he will take a decision in the

 matter as expeditiously as he can. Till then the

 impugned order of transfer to the extent it relates

 to applicant and his substitute, will be held in

 abeyance.
- 5. Application is disposed of with the aforesaid directions. No costs.

Dated the 16th July, 1996.

P V VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

Annexura A1: True copy of the order F.No. 18/26/95-Edn (2) dated 2.3.1996 is sued by the 1st respondent to applicant.

Annexure A8: True copy of the representation dated 18.5.1996 submitted by applicant to the 2nd respondent.